## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH MUMBAI

ORIGINAL APPLICATION NO: 953/98

DATE OF DECISION: 15.9.1999

Bhri Francis S.Christoher	Applicant.
Shri G.S.Walia.	Advocate for
	Applicant.
Versus	· · · · · · · · · · · · · · · · · · ·
Union of India and others	Respondents.
Shri V.S.Masurkar.	Advocate for  Respondent(s)

CORAM

Hon'ble Shri D.S. Baweja, Member(A)
Hon'ble Shri S.L.Jain, Member(J)

- (1) To be referred to the Reporter or not?  $\forall$
- (2) Whether it needs to be circulated to  $\varphi$  other Benches of the Tribunal?

(D.S. Baweja)

Member(A)

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# CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI

#### ORIGINAL APPLICATION NO:953.98

TUESDAY the 15th day of SEPTEMPER 1999.

CORAM: Hon'ble Shri D.S.Baweja, Member(A)

Hon'ble Shri S.L.Jain, Member(J)

Francis S.Christoher
Residing at
Room No.C/3/5
Municipal Colony
Opp. M.G.Road,
Goregaon(W)
Bombay.

... Applicant

By Advocate Shri G.S.Walia.

V/s

- 1. Union of India through
  General Manager
  Western Railway
  Head Quarter Office
  Churchgate,
  Mumbai.
- Chief Mechanical Engineer, Western Railway Head Quarter Office Churchgate, Mumbai.
- 3. Smt. Rita Sharma
  at Present Working as
  Senior Clerk
  Mechanical Dept.
  Western Railway
  Head Quarter Office
  Churchgate, Mumbai.
- 4. Smt. S.G.Hiranandani at present working as Senior Clerk Mechanical Dept. Western Railway, Head Quarter office Churchgate, Mumbai.
- 5. Ms. A.L. Hatkar at present working as Head Clerk Mechanical Dept. Western Railway, Head Quarter Office Churchgate, Mumbai.

...Respondents.

#### ORDER(ORAL)

### {Per Shri D.S.Baweja, Member(A)}

This application has been filed being agrieved by the impugned order dated 30.7.1998 as per which the respondents No.3, 4, and 5 have been given proforma fixation as Senior Clerk with a prayer that the applicant is senior to respondent No.3, 4, and 5 The respondents have filed written statement opposing the application. The respondents submitthat the applicant had been confirmed as Senior Clerk from 21.4.1982 as per order dated 23.6.1986, but this order was erroneous as the applicant was applicant was regularised as Senior Clerk from 6.1.1984. respondents submit\$ that the judgement of the Hon'ble Supreme Court in the case of Anuradha Mukkherjee and Others V/s. Union of India and others 1996 SCC (L&S) 1187 is to be implemented and it is not denied by them that the seniority assigned to the applicant is under review to implement the orders of the Railway Board issued for implementation of the judgement in the case of Anuradha Mukerjee.

- 3. Subsequent to the written statement the respondents have filed M.P. 361/97 wherein a copy of Ranilway Boards order dated 19.3.1999 has been brought out. Referring to this letter, the respondents have contended that the applicant is not entitled for any relief and the OA deserves to be dismissed.
- 4. On going through the order dated 19.3.1999, we note that in pursuance of the judgement of the Hon'ble Supreme Court in the case of Anuradha Mukherjee and others V/s Union of India and others, Raillway Board issued circular dated 7.10.1997. Subsequently. Railway Board on queries raised by the Zonal Railways have given clarifications as per letter dated 5.6.1998.

Against these orders of the Railway Board, a Contempt Petition (C.P.) had been filed before the Hon'ble Supreme Court. That C.P. has been disposed of by the Hon'ble Supreme Court by order dated 24.2.1999 wherein their Lordships have clarified the judgement dated 12.3.1996 stating that proforma promotion would count only for the purpose of computation of pension and the concerned employees will neither get seniority nor any monetary benefit on that score. In view of this clarification by the Hon'ble Supreme Court, Railway Board as per letter 19.3.1999 has withdrawn its order dated 5.6.1998. From the averments made by the respondents in the written statement 361/99, it appears that impugned order dated well as in M.P. 30.7.1998 had been issued to implement the directions contained in Railway Boardscirculars dated 7.10.1997 and 5.6.1998. Since the circular dated 7.10.1997 and subsequent letter dated 5.6.1998 have been withdrawn by the Railway Board, we are of the considered pointon that the cause of action no longer survive as the respondents would be required to modify the order dated 30.7.1998.

5. In view of the above observations, the OA is disposed of with the direction to the respondents to review the order dated 30.7.1998 in compliance with the direction contained in the Railway Board, order dated 19.3.1999. All contentions of the applicant on merits in the OA are left open. In case the applicant is agrieved by any action of the respondents with regard to his seniority, he is at liberty to agitate the matter as per law. No order as to costs.

(S.L.JAIN)
MEMBER(J)

(D.S.BAWEJA)
MEMBER(A)